
Bailiff, Class-III, Recruitment Rules, 2003

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Bailiff, Class-III, Recruitment Rules, 2003

In exercise of the powers conferred by the proviso to Art. 309 of the Constitution of India, the Governor of Gujarat hereby makes the following rules to provide for regulating recruitment to the post of Bailiff, Class III, in the Gujarat Subordinate Services and in the Office of the Consumer Disputes Redressal Commission and Consumer Disputes Redressal Forums, namely:

1. . :-

These rules may be called the Bailiff, Class III, Recruitment Rules, 2003.

2. . :-

Appointment to the post of Bailiff, Class III, in the Office of Consumer Disputes Redressal Commission and Consumer Disputes Redressal Forums shall be made either,

(a) by promotion of a person of proved merit and efficiency from amongst the persons who have worked for not less than five years as Peon, class IV, in the office of the Consumer Disputes Redressal Commission and Consumer Disputes Redressal Forums and who have passed the prescribed departmental examinations and Possesses the educational qualifications as provided in clause (b) of R. 4: Provided that where the appointing authority is satisfied that a person having an experience specified above is not available for promotion and that it is necessary in the public interest to fill up the post by promotion of a person having experience for a lesser period, it may, for reasons to be recorded in writing, promote such

person who possesses experience for a period of not less than two thirds of the period specified above; or

(b) by direct selection

3. . :-

Appointment by direct selection and by promotion shall be in the ratio of 4:1

4. . :-

To be eligible for appointment by direct selection to the psot mentioned in R. 2, a candidate shall,

(a) not be less than 18 years of age and not be more than 25 years of age : provided that the upper age limit may be relaxed in favour of a candidate who possesses exceptionally good qualification or experience or both;

(b)

(i) have passed the Secondary School Certificate Examination or an equivalent examination recognized by the Government.

(ii) have adequate knowledge of English, Gujarati and Hindi:

Provided that the preference shall be given to a candidate who has adequate knowledge of Computer and Computer Operation.

5. . :-

A candidate appointed by direct selection shall be kept on probation for a period of one year.

6. . :-

A selected candidate shall be required to pass the departmental examination, if any, and an examination in Hindi or Gujarati or both in accordance with the rules prescribed by the Government in that behalf.

7. . :-

A candidate appointed by direct selection shall have to undergo such training and pass the post training examination as may be prescribed by the Government.

8. . :-

A candidate appointed by direct selection shall be required to furnish a security and surety bond in such form, For such amount and for such period as maybe prescribed by the Government.

